

(b) Government expects to extend T.V. coverage to the following cities when the projects under execution during Vth Plan are completed:

1. Kanpur
2. Dehradun
3. Muzaffarnagar
4. Saharanpur
5. Ambala
6. Patiala
7. Chandigarh
8. Jullundur
9. Ludhiana
10. Gulbarga
11. Hyderabad-Secunderabad
12. Sambalpur
13. Muzaffarpur.

(c) Gwalior is not included for T.V. coverage under the existing scheme.

**Recruiting Centre at Marmagoa for Saloon and Deck Crew of Ships**

2701. SHRI EDUARDO FALEIRO: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government propose to set up a seamen's recruiting centre at Marmagoa for saloon and deck crew of ships; and

(b) if so, when?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

**Re-Employment of Government Servants after retirement**

2702. SHRI SHANKERSINHJI VAGHELA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a rule that if a Government servant is employed after retirement from Government service and is paid his salary from the

Government fund, his new salary plus pension should not exceed the pay drawn by him at the time of his retirement;

(b) if so, the reasons for making exception in the case of officers of the Central Government Employees Consumer Cooperative Society Ltd., New Delhi including its General Manager; and

(c) the steps proposed to be taken by Government to recover the extra amount thus paid?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) This rule is not applicable to a Government servant employed in the Society after retirement from Government service. Therefore, the question of making exception in the case of officers of the Society including its General Manager does not arise.

(c) Does not arise.

**Encroachment of Land Allotted to Sikh Temple in Nagaland**

2703. SHRIMATI RANO M. SHAIZA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether land allotted to the Sikh Temple were encroached by some unauthorised persons in Nagaland;

(b) if so, the action Nagaland Government have taken to evict them;

(c) whether some non-locals were allotted land in Kohima Town in contravention of the existing law, if so, the particulars of those allottees and the allotting authority;

(d) whether the Governor of Nagaland passed any orders with regard to the encroachment of Sikh Temple land by other parties; and

(e) if so, the nature of the orders and the action Government have taken to execute them?